IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. No. 021/0216/2019 Date of order: 09.09.2019

Between:

E.BANGARI, S/o Bakkaiah, Aged 40 years, Occupation: Technician Grade-I/Track Machines, (Group 'C'), O/o The Senior Section Engineer (Track Machines), South Central Railway, Secunderabad Division, Kazipet R.S., Warangal District, Telangana State.

Applicant

AND

- Union of India represented by The General Manager, South Central Railway, Rail Nilayam, Secunderabad,
- The Principal Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad,
- 3. The Chief Engineer (Track Machines), South Central Railway, 5th Floor, Rail Nilayam, Secunderabad,
- The Deputy Chief Engineer (Track Machines/Lines), DRM Office Compound, Divisional Office, South Central Railway, Vijayawada, Krishna District, A.P.

Respondents

Counsel for the applicant : Mr. KRKV PRASAD,

Counsel for the respondents : Mr. D.MADHAVA REDDY,

SC for Railways

CORAM:

THE HON'BLE MR .JUSTICE L NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

OA/021/0216/2019

ORAL ORDER

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN)

Respondents conducted a test for selection of candidates for

promotion to the post of Junior Engineer in South Central Railway. An

examination was conducted, and the key answers were also published in

respect of the objective type of questions. Applicant made representation

stating that there are errors in the key and some of the questions are not

correct. The answer scripts are not properly evaluated.

2. In their counter affidavit, respondents stated that in the

representation made by applicant, he pointed out some inaccuracies in the

key and they have been taken note of, and the matter is under

examination. With this, the grievance of applicant stands redressed.

3. Hence, the OA disposed of directing respondents to take a final

decision as regards the accuracy of the key and then to reevaluate the

answers script, and take further steps in accordance with law.

There shall be no order as to costs.

(NAINI JAYASEELAN) MEMBER(A) (JUSTICE L.NARASIMHA REDDY) CHAIRMAN

vsn

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